

DIVISION BENCH
COURT - II

P-107

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/402(KB)2021

IA(I.B.C)/912(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH APRIL 2024

IN THE MATTER OF	CENTRAL BANK OF INDIA VS AJAY SUREKA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mrs. Noelle Banerjee, Adv.] For the Corporate Debtor

Mr. Dipak Dey, Adv.]

Mrs. Sucheta Mitra, Adv.]

Mr. Aniket Ojha, Adv.]

ORDER

1. Ld. Counsel for the Corporate Debtor present.
2. An IA has been preferred by the Personal Guarantor seeking dismissal of the C.P. None turns up to press the same, therefore, last chance is given. Failing which an appropriate order would be passed on the next date of hearing.
3. List the matter on **17.05.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**